

: OFFICE OF THE DISTRICT AND SESSIONS JUDGE, MANSA:

ORDER

In view of letter No.80/RG/Spl./Misc. dated 17.04.2021 received from the Hon'ble Punjab and Haryana High Court, Chandigarh and the prevailing local conditions vis-à-vis apprehension of third wave of COVID-19 cases, it is hereby ordered that henceforth till further orders or till the receipt of any further direction from the Hon'ble Punjab and Haryana High Court, Chandigarh and subject to the reassessment of prevailing local conditions, the undersigned and the Courts of the Additional District and Sessions Judges, Mansa shall take up the cases of following categories:

1. Bail applications, urgent civil matters and sapurdari matters.
2. Protection petitions.
3. Criminal trials wherein accused are in custody.
4. Criminal appeals wherein convicts are in custody.
5. Time bound cases as per directions of the Hon'ble Supreme Court or Hon'ble High Court.
6. Other criminal trials wherein accused are in custody, where witnesses can be examined through video conferencing without pressing their appearance in the Court.
7. Revision petitions.
8. Appeals arising out of Injunction Orders.
9. Claim applications under the Motor Vehicles Act.
10. References under the Land Acquisition Act.
11. Execution applications arising out of the award passed under the Motor Vehicles Act/Land Acquisition Act.



12. Civil Appeals instituted prior to 30.06.2019.
13. The Family Court shall take up the petitions under Section 13-B of the Hindu Marriage Act, applications for maintenance and interim maintenance, Execution applications for the recovery of maintenance allowance and the petitions(s) wherein the respondent(s) has/have been proceeded against ex-parte. The Family Court may also make efforts for reconciliation and for this purpose, may secure the presence of the parties through video conferencing/Whatsapp video call.
14. Any other case where some urgency is expressed or explained with the consent of the parties.

CIVIL JUDGES/JUDICIAL MAGISTRATES

1. All the Civil Suits wherein the defendant/respondent has already been proceeded against ex-parte.
2. Execution applications.
3. Civil Cases pending for rebuttal evidence and final arguments.
4. Cases relating to Indian Succession Act.
5. Civil Cases at the stage of evidence instituted prior to 30.06.2018.
6. Cases under Sections 8 and 10 of the Guardians and Wards Act (Cases with regard to permission for selling the shares of minors).
7. Eviction applications on the ground of personal necessity.
8. Cases under the Commercial Courts Act.
9. Bail applications and sapurdari matters.
10. Criminal trials wherein accused are in custody.

11. Criminal trials pending for defence evidence and final arguments.
12. Criminal cases instituted prior to 31.12.2019.
13. Cases pending for consideration on miscellaneous applications such as under Sections 311 Cr.P.C., 319 Cr.P.C. etc.
14. Cases at the stage of commitment proceedings.
15. Time bound cases as per the directions of the Hon'ble Supreme Court or Hon'ble High Court.
16. Any other case where some urgency is expressed or explained with the consent of the parties.

Any other urgent matter wherein advance request/application is moved by any of the counsel/party, may be taken up with the consent of both the counsels.

The Courts shall function in hybrid mode i.e. through physical mode or through video conferencing/Whatsapp call or any other virtual means, found suitable.

The under-trials in custody shall be produced only through video conferencing. However, in case there is any requirement of physical hearing of a particular under-trial, in any Court, the concerned Court shall pass specific order in this respect.

All the officers shall strictly observe the advisories and other Standard Operating Procedures (SOP) issued by the Government of India and the State Government from time to time as enclosed herewith.

The Readers of the Courts be directed by the concerned Presiding Officers to convey the uploaded Cause-lists of their respective Courts with the next date of hearing to the Presidents,




Bar Associations through Whatsapp on the contact number so provided by them and they will further forward the said lists to their colleague Bar Members, so that neither the Lawyers nor their Clerks nor the litigants have to travel to the Courts to enquire the next date of hearing.

The Civil Nazir and Naib Nazir are directed to refrain any person other than the Court officials to enter into their respective rooms. However, for the purpose of submission of summons/processes etc. by the litigants/Advocates, they shall place a box at any convenient place in the Court Complex with clear mention about the utility thereof.

The supply of certified copies shall be done through window/door of the copying agency.

All the members of the Bar, their Clerks, litigants, Court officials are hereby reminded to maintain and observe all the norms of social distancing and follow the guidelines issued by the State Government and the Central Government while appearing in the Court. Overcrowding be avoided at every cost.

The guidelines/advisories and other SOPs issued by the Government of India and State Government from time to time as well as the instructions issued by the Hon'ble Punjab and Haryana High court from time to time be strictly observed.


District & Sessions Judge,
Mansa

Endst No. 3925 / Dated 02/07/21 /

Copy forwarded to the following for information and necessary action:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh;

2. All the Judicial Officers, Sessions Division, Mansa;
3. The Senior Superintendent of Police, Mansa;
4. The Deputy Commissioner, Mansa;
5. The District Attorney, Mansa;
6. The Superintendent, District Jail, Mansa;
7. The Presidents, Bar Association, Mansa/Budhlada/
Sardulgarh;
8. Reader/both Ahlmads/DSA of this Court;
9. System Assistant of this Court to upload this order on the
official website.
10. The Security Incharges, Judicial Courts Complexes of this
Sessions Division for information and with a direction to
make necessary arrangements at the entry points of Judicial
Courts Complexes for restrictive access.
11. A copy of this order be also placed on the Notice Board of this
office.


District & Sessions Judge,
Mansa